

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

15. C.P.(IB)-3283(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **13.07.2021**

NAME OF THE PARTIES: Om Logistics Ltd

V/s

Tri Auto India Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

CP 3283/2019

Counsel for the Applicant, Mr. Radhika Pujara is present thorough virtual hearing and orally requested further extension of time for completing notice of service of Corporate Debtor through substitute service since the said order was passed way back in February 2020. This Tribunal is not inclined to grant any further time. The above CP 3283/2019 is dismissed for non-prosecution.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)